

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **MIDAS PETROCHEM PRIVATE LIMITED**

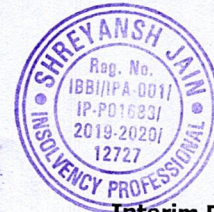
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Midas Petrochem Private Limited
2.	Date of incorporation of corporate debtor	05.11.2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51103MH2012PTC237557
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Office No.109, Avon Arcade Dasharatlal Joshi Road, Vile Parle West, Mumbai, Maharashtra, India, 400057 (As per MCA Records)
6.	Insolvency commencement date in respect of corporate debtor	13.01.2025
7.	Estimated date of closure of insolvency resolution process	12.07.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Shreyansh Jain <b>Registration No.:</b> IBBI/IPA-001/IP-P-01683/2019 -2020/12727
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> A-7 First Floor, Jodhpur Tower, Dharmnarayan Ji Ka Hatta, Paota, Opposite Hotel Mapple Abhay, Jodhpur, Rajasthan ,342008 <b>Email id:</b> shreyansh.jain@mail.ca.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059. <b>Email id:</b> cirp.midaspetrochem@gmail.com
11.	Last date for submission of claims	27.01.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Midas Petrochem Private Limited on January 13, 2025.

The creditors of Midas Petrochem Private Limited, are hereby called upon to submit their claims with proof on or before January 27, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**SHREYA** Digitally signed by  
**NSH JAIN** SHREYANSH JAIN  
Date: 2025.01.14  
18:05:38 +05'30'

**Shreyansh Jain**  
**Interim Resolution Professional**  
**IBBI/IPA-001/IP-P-01683/2019 -2020/12727**  
**Validity of Authorisation of Assignment: June 30, 2025**

**Date:** 14.01.2025  
**Place:** Jodhpur

**THOMAS SCOTT (INDIA) LIMITED**  
CIN: L19109MH2019PLC209302  
Regd office: 447, Kewal Industrial Estate, Sonapur Bapat Marg, Lower Panel (W), Mumbai - 400013, investor.tsl@bangroup.com www.thomascott.org

**ADDENDUM TO NOTICE OF 1ST EXTRA ORDINARY GENERAL MEETING OF THOMAS SCOTT (INDIA) LIMITED** for the financial year 2024-25 will be held on Thursday 16th January, 2025 at 10:00 a.m. through Video Conferencing (VOC) Other Audio Visual Means ("OAVM")

Thomas Scott (India) Limited ("the Company") issued 1ST EXTRA ORDINARY GENERAL MEETING (EGM) for the financial year 2024-25 dated 21st December, 2024 sent through email to those members whose email addresses are registered with the Company and/or Depository Participants ("D") and to members who have not registered their email address, physical copies through permitted mode on 24th December, 2024 to all the Members of the Company for obtaining their approval for the Resolutions stated in the notice of 1st EGM for the financial year 2024-25 wide resolution no. 1-4. The NOTICE OF EGM has been dispatched to all the members of the Company in due compliance with the provisions of the Companies Act, 2013 read with rules made thereunder and the relevant circulars issued by the Ministry of Corporate Affairs, in the said notice of EGM the Resolution No. 3 & 4 for issue and allot 9,52,375 equity shares of the Company on Preferential issue basis and for issue and allot 6,06,529 Equity Convertible Warrants respectively, to the non-promoters and some Content of Explanatory Statement of Resolution no. 3 & 4 are needed to be approved with the corrections and therefore the board of directors approved the addendum to the notice of 1st EGM for the Financial year 2024-25.

The board of directors further took on records that Pursuant to the clarification sought by National Stock Exchange of India Limited, the corrections needed in List of Directors and contents of explanatory Statement of Resolution no. 3 & 4, the board of Directors of the Company in its meeting dated 14th January, 2025 further approved the corrections in the Resolution no. 3 & 4 and its Explanatory Statement, and also approved the addendum notice of 1st EGM for the financial year 2024-25 of the Company for obtaining shareholders' approval on modification and correction on the resolution no. 3 & 4 of the original notice with regards to the Preferential issue and allotment of 9,52,375 Equity Shares and 6,06,529 Equity Convertible Warrants respectively.

Subsequent to the issuance of EGM Notice, the Company has observed and deems it appropriate to bring the following further disclosure to the notice of members and stakeholders. Accordingly, this addendum Notice of 1st EGM for the financial year 2024-25 is being issued to the members and all other concerned stakeholders.

This addendum shall be deemed to be an integral part of the EGM Notice of the Company dated 21st December, 2024.

The addendum to the Notice of EGM will also be available on the website of the Company www.thomascott.org and on the website of the BSE Ltd. And NSE Ltd. at www.bseindia.com and www.nseindia.com respectively.

For the shareholders who has already voted by remote e-voting to the resolution as mentioned in the original Notice of the 1st EGM for the Financial year 2024-25 dated 21st December, 2024 before the addendum to the original notice may write their queries, if any, to the Scrutinizer on the email id csonanajn3@gmail.com with 48 hours from the receipt of the addendum to the notice of 1st EGM for the financial year 2024-25 dated 14th January, 2025.

Queries / grievances, if any, with regards to e-voting may be addressed to the Company Secretary at investor.tsl@bangroup.com.

For Thomas S(India) Limited  
Sd/-  
Rashi Bang  
Company Secretary & Compliance Officer

Place: Mumbai  
Date: 14.01.2025

**FORM A  
PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
MIDAS PETROCHEM PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Midas Petrochem Private Limited
2. Date of incorporation of corporate debtor	06/11/2012
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51103MH2012PTC237557
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office No.309, Avon Arcade, Dharshanti Joshi Road, Vile Parle West, Mumbai, Maharashtra, India, 400057 (As per MCA Records)
6. Insolvency commencement date in respect of corporate debtor	13/01/2025
7. Estimated date of closure of insolvency resolution process	12/07/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Shreyansh Jain Registration No.: IBI/IFA-001/IP-P-01683/2019-2020/12727
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: A-7 First Floor, Jodhpur Tower, Dharmarajji Ji Ka Hatti, Poda, Opposite Hotel Maple Abney, Jodhpur, Rajasthan, 342008 Email id: shreyansh.jain@mai.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: F/11th Tamarind and Restoring Private Limited situated at 606, 6th Floor, Sunrise Crest, Mulund Nagar Road, Andheri (E), Mumbai, MH - 400059. Email id: corp.midaspetrochem@gmail.com
11. Last date for submission of claims	27/01/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b. Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Midas Petrochem Private Limited** on January 13, 2025.

The creditors of **Midas Petrochem Private Limited**, are hereby called upon to submit their claims with proof on or before January 27, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-  
Shreyansh Jain  
Interim Resolution Professional  
IBBI/IFA-001/IP-P-01683/2019-2020/12727  
Validity of Authorisation of Assignment: June 30, 2025

Date: 14.01.2025  
Place: Jodhpur

**FORM P11  
INVITATION FOR RESOLUTION PLANS**  
(Under regulation 43 of the Insolvency and Bankruptcy (Pre-packaged Insolvency Resolution Process) Regulations, 2021)

RELEVANT PARTICULARS		
I	II	III
1. Name of the corporate debtor	G Security (India) Private Limited	
2. Former name(s), if changed in last two years	None	
3. Date of incorporation of corporate debtor	27/12/2004	
4. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai	
5. Identification number	U74920MH2004PTC150235	
6. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office No. 711, B-Wing, NSIL, Loda Supremus II Road No. 22, Wagahle Estate Thane Thane MH 400604 IN Principal Office: 810, Sulus, Hiranandani Estate, Chodbunder Road, Thane West - 400 607.	
7. Pre-packaged insolvency commencement date	10th December 2024	
8. Date of invitation for resolution plans	15th January 2025	
9. Eligibility for resolution applicants	1. The prospective resolution applicant shall have at least three years of experience in the service industry; and 2. Turnover for the past two years must be at least Rs. 50 lakhs per annum	
10. Norms of ineligibility applicable under section 29A	Refer Section 29A	
11. Basis for evaluation (including details related to significant improvement and tick size)	The basis for evaluation shall be obtained by referring to the Invitation for Resolution Plan. The Invitation for Resolution Plan shall be obtained by emailing to grpprip@gmail.com	
12. Manner of obtaining invitation of resolution plan, basis for evaluation (including details related to significant improvement and tick size), information memorandum and further information	Email to grpprip@gmail.com	
13. Last date for submission of resolution plans (15 days from date of publishing of this form)	28th January 2025	
14. Manner of submitting resolution plans to resolution professional	Password protected soft copy via email by 8:00 PM on 28th January 2025 Hard copy via sealed envelope via courier/speed post within 2 days of receipt of soft copy	
15. Estimated date for submission of resolution plan to the Adjudicating Authority for approval (Within 60th day of PPIRP commencement date)	05th March 2025	
16. Name and registration number of the resolution professional	Name of the Resolution Professional: Shekhar Kumar Agrawal Regn. No.: IBI/IFA-002/IP-N00883/2019-2020/12874	
17. Name, address and e-mail of the resolution professional, as registered with the Board	Address: Flat 606 D Wing, RNA Continental CHSL, Subhash Nagar, Chembur (East), Hanuman Temple, Mumbai City, Maharashtra, 400071 Email Address: grpprip@gmail.com	
18. Address and email to be used for correspondence with the resolution professional	Address: Flat 606 D Wing, RNA Continental CHSL, Subhash Nagar, Chembur (East), Hanuman Temple, Mumbai City, Maharashtra, 400071 Email Address: grpprip@gmail.com	
19. Further details are available at or with	Email: grpprip@gmail.com	
20. Date of publication of Form	15th January 2025	

Date: 15th January 2025  
Place: Mumbai

IBBI/IFA-002/IP-N00883/2019-2020/12874  
Flat 606 D Wing, RNA Continental CHSL, Subhash Nagar, Chembur (East), Hanuman Temple, Mumbai City, Maharashtra, 400071

**NOTICE**  
**BOROSIL RENEWABLES LIMITED**  
Registered Office: 1101, Crescenzo, G-Block, Opp. MCA Club, Bandra-Kurla Complex, Bandra (East), Mumbai, Maharashtra, 400051.

NOTICE is hereby given that the certificates for the under mentioned securities of the Company have been lost/misplaced and the holder of the said securities has applied to the Company to issue duplicate certificates. Any person who has claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date else the Company will proceed to issue duplicate certificates without further intimation.

Name of the holder	Folio No.	Kind of Securities and face value	No. of Securities	Certificate No.	Distinctive numbers
Lilavanti Meghji Rajendra Meghji Ved	L00151	Equity Shares of f.v. of Rs. 1/- each	4500	1968	24129094 - 24133593

Place: Mumbai, Date: 15.01.2025  
Rajendra Meghji Ved

**NOIDA TOLL BRIDGE COMPANY LIMITED**  
Registered Office: The Toll Plaza, Mayur Vihar Link Road, New Delhi - 110091 (CIN: L45101DL1996PLC31572)  
E-mail id: nbcl@nbcl.com, Website: www.nbcl.com Tel: 0120 2516495

**CONFERENCE CALL WITH THE SHAREHOLDERS**

Please note that the Management of the Company, on the request of its Shareholders, will organise a Conference Call with its shareholders on Friday, January 17, 2025 at 4:30 pm, on the way forward after pronouncement of the judgment dated 20.12.2024 passed by the Hon'ble Supreme Court.

The link of the said conference call is available on the Company's website www.nbcl.com and on the website of the Stock Exchange, BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at http://www.evoting.nsdl.com.

Further, also note that no unpublished price sensitive information is proposed to be shared/discussed in the said conference call.

The above information is being issued for the information and benefit of all the Members of the Company and under the Circulars issued by the MCA and SEBI.

By Order of the Board  
For Noida Toll Bridge Company Limited  
Sd/-  
Gagan Singhal  
Company Secretary & Compliance Officer

Place: Delhi  
Date: January 14, 2025

**IN THE BOMBAY CITY CIVIL COURT AT DINDOSHI**  
CR No. 3  
COMMERCIAL SUIT No. 255 OF 2022  
Under Section O-V, R-20 (1-A) Civil Procedure Code

Plaint lodged on: 27.04.2022 / Plaintiff admitted on: 09.06.2022  
SUMMONS to answer plaint Under section O: XXXVII Rule 2 of the Code of Civil Procedure, 1908.

**CANARA BANK** a body corporate constituted under the provisions of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1980 having its Head Office at Bengaluru and a Branch Office amongst others at Canara Bank, Cement Chawl No. 1, 34, J. P. Road, Andheri West, Mumbai -400058, represented through its Officer Mr. Sabarna Laxman Solanpor, age 35 years.

**Versus**  
1. Mr. Sandeep Pahal Singh, Age: Adult Occ: Business  
Address: Room No. 03, Ganesh Pada Rhiwasi Sangh, Military Road, Andheri East, Mumbai - 400059.

2. Mr. Sandeep Pahal Singh  
Take notice that this Hon'ble Court will be moved before His Honour Judge Smt. S. S. Todkar presiding in Court Room No. 3rd (As per order dated 06.11.2023 next date is 18.01.2025 at 11.00 am in the forenoon by the abovementioned plaintiff for reliefs.

**The Plaintiffs, therefore, pray:**

(a) That this Hon'ble Court be pleased to pass an order and decree against the Defendants, jointly and severally, to pay to the Plaintiff the sum of Rs. 5,87,508/- (Rupees Five Lakh Eighty Seven Thousand Five Hundred Eight Only) outstanding as on 23.02.2022 together with interest @ 99.35% + 2% Penal Interest p.a. from the date of filing the suit till payment or realization as per the Particulars of Claim i.e. Exhibit "I" annexed hereto.

(b) That the Defendants be pleased to pass an order of attachment before judgment on charged and uncharged assets belonging to Defendants to adjust the sale proceed thereof towards the discharge of outstanding dues of Defendants.

(c) That the Defendants be directed to pay the cost of this suit.

(e) Any further relief in the nature and circumstances of the case may be granted.

Given under my hand and the seal of this Hon'ble Court.  
Dated this 20<sup>th</sup> day of January, 2024.

For Registrar,  
City Civil Court, Bombay  
Jyoti Tiwari, Advocate For Plaintiffs  
Flat No. D/203, 2nd Floor, Yugandhar Sudama, Opp. Nana-Nani Park, Manpada Road, Dombivli East, Thane - 421201.  
Email : advjyotpatkar27@gmail.com Mob. 8976143130

**NOTICE**  
NOTICE is hereby given that the Certificate with Folio number P078409 for Equity 500 Shares face value Rs. 10/- with Certificate Nos. - 781989, 224104, 224107, 224108, 224109, 224105, 224108, 270829, 381990, 670829 and 381989 and with Dist. Nos. 44189951-44190000, 28287476-28287525, 28287626-28287675, 28287426-28287475, 28287576-28287625, 28287526-28287575, 28287676-28287725, 1781776-17817800, 22340001-22340050, 39667776-39667800 and 22339951-22340000 of **Deepak Fertilisers & Petrochemicals Corporation Limited**, Standing in the name of Sanjiv A Dias has been lost or mislaid and the undersigned has applied to the Company to issue duplicate Certificate for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its Registered Office. Sai Hira, Survey No. 93, Mundhwa, Pune, Maharashtra, 411036 within one month from this date else the company will proceed to issue duplicate Certificate(s).

Name of Shareholder  
Sanjiv A Dias  
Date: 15/01/2025

**"IMPORTANT"**  
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

**CLASSIFIED CENTRES IN MUMBAI**  
Subject Communication  
For: Phone: 40024682/40792205.  
S. Arts Advt. Magic, Phone: 23415111  
Tel. Publicity Services, Byculla (W), Phone: 2305 4894, Mobile: 9829014374  
Yugambha Advertising, Girgaon, Phone: 2386 8065, Mobile: 9696974144.  
Aarjan Publicity, Dadar (W), Phone: 622-65881876, Mobile: 9320111876  
B. V. Padhye Publicity Services, Dadar (W), Phone: 2422 9241/2422 9445.  
DATEY Advertising, Dacey Bazaar, Dadar (W), Mobile: 8452846979/930949817  
Hook Advertisement, Dadar, Mobile: 8691800888  
Central Advertising Agency, Malviya (W), Phone: 24468656 / 24465555  
Charudatta Advertising, Malviya (W), Phone: 24221461  
Joy Publicity, Dadar (W), Phone: 24124640  
Pallavi Advt. Dadar (W), Mobile: 9960109765  
Shree Swami Samarth Advertising, Dadar (W), Phone: 24440631, Mobile: 9699131962  
Stylos Arts, Dadar (W), Phone: 24304897  
Time Advertising, Malviya (W), Phone: 2446 6191  
Vijay Agencies, Dadar (W), Phone: 2422 5672, Mobile: 9920640659  
Media Junction, Malviya (W), Phone: 022-6639184/022-6632340, Mobile: 9820295353/9821656198  
Achievers Media, Dadar (W), Phone: 22691584

**NOTICE**

NOTICE is hereby given that certificate for 1070 Equity Shares of UltraTech Cement Ltd. standing in the name of Kishore Arjun Mansukhani has been lost or misplaced and the undersigned have applied to the Company to issue duplicate certificates for the said shares. Any person who has any claim in respect of the said shares should write to Registrar, M/s. KFin Technologies Ltd, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032 within one month from this date else the company will proceed to issue duplicate share certificate.

Details of Shares:

Folio No.	Security Certificate No.	Distinctive Nos.
70506866	112733	34779132 - 34780201

Name of Shareholder  
Kishore Arjun Mansukhani

Date 15 JAN 2025

**FORM A  
PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SHAH FERROUS PRIVATE LIMITED**

1. NAME OF CORPORATE PERSON	SHAH FERROUS PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	21/09/2007
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED /REGISTERED	Registrar of Companies-Mumbai under Companies Act, 2013
4. CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY-IDENTITY-NUMBER OF CORPORATE PERSON	U27101MH2007PTC174382
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Registered Office: Bldg No. 16, Block No.17, 4th Floor, Mukund Soc, Phase IV, Gavanpada Road, Mulund East, Mumbai, Maharashtra- 400081
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	13/01/2025
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	AJAY KUMAR, 103, A.S. DIAS BUILDING, 1 <sup>ST</sup> FLOOR, 268/272, DR. CAWASJI HORMASJI STREET, MARINE LINES, MUMBAI-400002. Tel: 022-22078438, Email: ajaykfs@gmail.com, IP Registration No: IBI/PA-002/IP-N00139/2017-18/10377
8. LAST DATE FOR SUBMISSION OF CLAIMS	11/02/2025

Notice is hereby given that the SHAH FERROUS PRIVATE LIMITED has commenced voluntary liquidation on 13/01/2025.

The stakeholders of SHAH FERROUS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 11/02/2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:  
Date: 13.01.2025  
Place: Mumbai  
(Regn No. IBI/PA-002/IP-N00139/2017-18/10377)

Sd/-  
AJAY KUMAR  
Liquidator

**ADITYA BIRLA CAPITAL**  
ADITYA BIRLA FINANCE LIMITED  
Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362 266.  
Corporate Office: 12<sup>th</sup> Floor, R Teck Park, Nirlon Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

**POSSESSION NOTICE (SEE RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)**

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice.

The Borrowers mentioned herein below have failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned herein below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Aditya Birla Finance Limited (ABFL) for an amount as mentioned herein under and interest thereon. The Borrower's attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower(s)	Demand Notice Date & O/S. Amt	Description of Immovable Property (Properties Mortgaged)	Possession Date
1.	M/s. Kitchen Spice Restaurant Through Its Proprietor Mr. Sandeep Suhas Gawde	DN Date : 19.07.2024 Rs. 46,74,596/- as on 15.01.2024	Flat No. 301, 3rd Floor, Wing G, Area Admeasuring About 680 Sq. Ft. Full-up Area, Building Known as Gokuldham' Situated at Survey No. 51, Hissa No.1 & 2, Near New Guardian High School, Lochoa Heritage, Desale Pada, Bhoper Road, Dombivli East, Taluka, Kalyan Dist, Thane.	13.01.2025 (Physical Possession)

Place : Mumbai, Maharashtra  
Date : 15.01.2025

Sd/-  
Authorized Officer  
ADITYA BIRLA FINANCE LIMITED

**DELTA CORP LIMITED**  
Regd. Off : Delta House, Plot No 12, Hornby Vellard Estate, Dr Annie Besant Road, Worli, Mumbai-400018.  
(CIN No. L65493MH1990PLC436790) Tel No.91-22-69874700,  
Email ID : secretarial@deltn.com, Website : www.deltacorp.in

**STATEMENT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31<sup>ST</sup> DECEMBER, 2024**

(Figures are Rupees in Crores unless specified)

Sr. No.	Particulars	Quarter Ended 31 <sup>st</sup> December, 2024	Nine Months Ended 31 <sup>st</sup> December, 2024	Quarter Ended 31 <sup>st</sup> December, 2023
		Unaudited	Unaudited	Unaudited
1	Total Income from Operations	194.33	562.63	210.13
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items #)	29.35	96.70	49.53
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items #)	29.35	97.78	49.53
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	35.73	84.39	34.56
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	8.78	68.66	58.41
6	Equity Share Capital	26.78	26.78	26.78
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-
8	Earnings Per Share (of Rs. 1/- each) (for continuing and discontinued operations) -	1.33	3.15	1.29
	Diluted :	1.33	3.15	1.29

The Financial details on standalone basis are as under : (Figures are Rupees in Crores unless specified)

Particulars	Quarter Ended 31 <sup>st</sup> December, 2024	Nine Months Ended 31 <sup>st</sup> December, 2024	Quarter Ended 31 <sup>st</sup> December, 2023
	Unaudited	Unaudited	Unaudited
Income from Operations	150.17	438.58	147.19
Profit Before Tax	54.41	165.80	53.53
Profit After Tax	41.61	125.96	41

